

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JATPUR BENCH, JATPUR

CP 14/2002 in OA 345/95

DATE OF ORDER: 26.9.2002

Vasudev Karam Chandani son of Shri Narain Das Karam Chandani by caste Hindu aged about 65 years, resident of House No. 7 Chas, Sector 7, Jawahar Nagar, Jaipur presently retired as Chief Telephone Supervisor, O/o The Principal General Manager, Telecom District, Jaipur.

....Applicant.

VERSUS

1. Shri Shyamal Ghosh, Secretary to the Government of India, Department of Telecom, Sanchar Bhawan, New Delhi.
2. Shri R.N. Bhardwaj, Chief General Manager, Telecom Rajasthan Circle, Jaipur.
3. Shri Arun Kumar, Principal General Manager, Telecom District, Jaipur.

....Respondents.

Mr. P.N. Jatti, Counsel for the applicant.

Mr. Bhanwar Bagri, Counsel for the respondents.

CORAM

Hon'ble Mr. Justice G.L. Gupta, Vice Chairman

Hon'ble Mr. A.P. Nagrath, Member (Administrative)

ORDER

PER HON'BLE MR. JUSTICE G.L. GUPTA

Applicant had filed OA No. 345/95 for the grant of actual benefit of promotion with the higher scale of pay Rs. 2000-3200 under the BCR Scheme with all consequential benefits. The said OA was allowed vide order dated 8.10.2001 and the respondents were directed to comply with the directions given in the order within three months.

2. Since the respondents did not pass any order, the



applicant filed this CP 14.02.2002.

3. Reply has been filed in which it is stated that the compliance of the order has been made. Today, the learned counsel for the respondents has produced a copy of the order dated 20/23.09.2002. This order makes it clear that the order of the Tribunal has been implemented.

4. Since the order of the Tribunal has been implemented, there is no case of Contempt. This Contempt Petition is dismissed. Notices stand discharged.

*Ans*  
(A.P. NAGRATH)  
MEMBER (A)

*G.L.Gupta*  
(G.L. GUPTA)  
VICE CHAIRMAN

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